

**GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

**STARRED QUESTION NO. *57
TO BE ANSWERED ON 19.12.2017**

SUB-CATEGORISATION OF OBCs

***57. SHRI ASHOK SHANKARRAO CHAVAN:
SHRI SUMAN BALKA:**

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the National Commission for Backward Classes has suggested for sub-categorization of Other Backward Classes (OBCs) and if so, the details thereof;
- (b) whether the Government has constituted a Commission to examine sub-categorization of Other Backward Classes for ensuring more equitable distribution of reservation;
- (c) if so, the details thereof along with the composition and terms of reference of the Commission;
- (d) the time by which the said Commission is likely to submit its report to the Government; and
- (e) the other steps taken/being taken by the Government for equitable distribution of the benefits of the reservation in Central Government jobs and admission in Central Government institutions among all strata of OBCs?

ANSWER

**MINISTER OF SOCIAL JUSTICE AND EMPOWERMENT
(SHRI THAAWARCHAND GEHLOT)**

(a) to (e): A Statement is laid on the Table of the House.

Statement in reply to Lok Sabha Starred Question *57 for answer on 19.12.2017
by SHRI ASHOK SHANKARRAO CHAVAN AND SHRI SUMAN BALKA

(a) Yes Madam. The National Commission for Backward Classes (NCBC) has recommended in March, 2015 the sub-categorisation within OBCs into three sub-categories, namely:

- (i) Extremely Backward Classes (Group 'A')
- (ii) More Backward Classes (Group 'B')
- (iii) Backward Classes (Group 'C')

(b) Yes.

(c) The Government has constituted a Commission on 02.10.2017 to examine sub-categorisation of Other Backward Classes with the following terms of reference:

- (i) To examine the extent of inequitable distribution of benefits of reservation among the castes or communities included in the broad category of Other Backward Classes with reference to such classes included in the Central List;
- (ii) To work out the mechanism, criteria, norms and parameters in a scientific approach for sub-categorisation within such Other Backward Classes; and
- (iii) To take up the exercise of identifying the respective castes or communities or sub-castes or synonyms in the Central List of Other Backward Classes and classifying them into their respective sub-categories.

The composition of the Commission is as follows:

- (i) Chairperson - Justice (Retd.) G. Rohini, Chief Justice (Retd.), Delhi High Court.
- (ii) Member - Dr. J.K. Bajaj, Director, Centre for Policy Studies, New Delhi.
- (iii) Member (Ex-officio) - Director, Anthropological Survey of India, Kolkata.
- (iv) Member (Ex-officio) - Registrar General and Census Commissioner, India

(d) The Commission is expected to submit its report to the Government within a period of twelve weeks from 11.10.2017 i.e the date of assumption of charge by the Chairperson of the Commission.

(e) The DoPT vide their O.M. dated 08.09.1993 laid down the parameter for determination of creamy layer. The O.M. also tabulates the description of category to whom rule of exclusion will apply for determination of creamy layer. The latest revision of income criteria has been issued by DoPT on 13.09.2017

and the corresponding instructions to all States/Central Educational Institutions regulatory councils has been issued by Ministry of Human Resource Development on 16.10.2017. Government has approved in October, 2017 the general principles of rank equivalence of public sector posts with Central Government posts whereby -

- (i) All Executive level posts i.e. Board level executives and below Board level executives which are managerial level posts subject to proviso that those executives whose annual income as per criterion given in DoP&T's OM of 8.9.1993 as amended from time to time, is less than Rs.8.00 lakh will not be considered 'Creamy Layer' and
- (ii) Junior Management Grade Scale -1 of Public Sector Banks, Financial Institutions and Public Sector Insurance Corporations will be treated as equivalent to Group A in the Government of India and Clerks and Peons in Public Sector Banks, Financial Institutions and Public Sector Insurance Corporations will be treated as equivalent to Group C in the Government of India. Accordingly, as per O.M. dated 08.09.1993, officers belonging to Junior Management Grade Scale-I and above will be considered as creamy layer. For Clerks and Peons in PSBs, FIs and PSICs, the income criteria vide O.M. referred above i.e. Rs.8.00 lakh per annum as revised from time to time will be applicable.